

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 12(ND)/2012  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President




SIL S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2016

NAME OF THE COMPANY: Indian Railway Catering & Tourism Corp. Ltd.  
Vs.  
M/s. Royale India Rail Tours Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the  
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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|----|---|---|-----------------------------|---|
| 1. | MR. ABHINAV VASISHT, Sr. Adv.<br>MR. ABHIMANYU MAHAJAN, Adv.<br>MR. MILAN DEEP SINGH, Adv.<br>MS. ANUBHA GOEL, Adv. | } | FOR<br>RESPONDENT<br>NO. 1  |  |
| 2. | MR. SAURAV AGARWAL, Adv.<br>MR. ABHIJEET SINHA, Adv.<br>MS. TITASH SEN, Adv.  | } | PETITIONER                  |  |
| 3. | MS. Gunika Gupta  | } | for the Respondent<br>NO. 2 |  |

**Order**

**CA 134/PB/2016** – This is an application with a prayer for seeking permission to change a Director on the Board of the company as per the requirement of order dated 21.01.2016 passed by the erstwhile Company Law Board. A copy of the application has already been furnished to the counsel for the non applicant – respondents, who seeks 10 days' time to file reply. Let the reply be filed within ten days with a copy in advance to the counsel for the applicant – petitioner.

P.T.O.

**CP 12(ND)/2012** – On the last date of hearing, one last opportunity was granted to file the rejoinder within ten days with a copy in advance to the counsel opposite. However, rejoinder has not been filed within the time granted. Learned counsel for the petitioner states that the copy of the rejoinder has been furnished to the counsel opposite in the Court and the same shall be filed with the Tribunal during the course of the day.

In view of the above, we grant permission to file the rejoinder today in the Registry. However, it shall be subject to payment of Rs. 5,000/- as cost.

List for further consideration on 15.11.2016.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (T)